

CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH: CUTTACK

Original Application No.260/00465 of 2015

Cuttack, this the 15<sup>th</sup> day of September, 2015

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Sri Pravat kumar Sahoo, aged about 62 years, S/o Late Ananta Charan Sahoo, Retired Sr. Audit Officer, Office of the A.G. (G & SSA) Odisha, Bhubaneswar, and at present residing in Plot No.4913 (Near House No.EA-12) Baragarh Brit Colony, Bhubaneswar-751018.

**...Applicant**

By the Advocate(s)- M/s. A.K. Mohanty, P.K. Kar, R.C. Jena, D.K. Mohanty

**-VERSUS-**

Union of India Represented through

1. Secretay, Ministyr of Finance, Govt. of India, New Delhi-1
2. The Comptroller and Auditor General of India,  
9, Deen Dayal Upadhyaya Marg, New Delhi-24.
3. The A.G. (G & SSA) Odisha, Bhubaneswar-1.

**...Respondents**

By the Advocate(s)-Mr. G.R. Verma

**ORDER(Oral)**

**A.K. PATNAIK, MEMBER (J):**

Heard Mr. A.K. Mohanty, Ld. Counsel appearing for the Applicant and Mr. G.R. Verma, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This matter came for admission on 04.08.2015 and as we wanted the present status of the recommendation made by the authorities, we had directed Mr. Verma to obtain instructions and apprise this Tribunal regarding the decision taken by the C.A.G. by 07.09.15. On 07.09.15 when the matter was listed, on the prayer made by Mr. Verma, the matter was again adjourned to be listed on 15.09.15 i.e., today. Today also Mr. Verma submitted that in spite of the repeated reminders he has not received any instruction but on the other hand he agreed that the appeal dated 18.12.2014(Annexure-A/21) made by the applicant to the the Comptroller and Auditor General of India (Respondent No.2) is still pending for consideration.

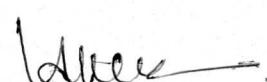


3. In view of the above, we dispose of this O.A. by directing Respondent No.2 that if the appeal <sup>has been filed</sup> ~~preferred~~ by the applicant on 18.12.2014 (Annexure-A/21) and the same is still pending for consideration, Respondent No.2 is hereby directed to consider and dispose of the same as per Rules and communicate the result thereof to the applicant by way of a reasoned order within a period of 45 days from the date of receipt of copy of this order. We hope and trust that the said Respondent No.2 will consider all the points raised in the appeal. However, we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his appeal <sup>are</sup> ~~is~~ kept open for the authorities to consider the same as per rules, regulations and law in force. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months from the date of such consideration to extend the benefit to the applicant. However, If, in the meantime, the said appeal has already been disposed of, then the result thereof be communicated to the applicant within a period of four weeks' from the date of receipt of a copy of this order.

4. With the aforesaid observation and direction this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by Mr. Mohanty, Ld. Counsel for the applicants, copy of this order, along with paper books, be sent to Respondent No. 2 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 21.09.2015.

  
(R.C.MISRA)  
MEMBER(A)

  
(A.K.PATNAIK)  
MEMBER(J)